

**HIGH COURT OF ANDHRA PRADESH:: AMARAVATI**

**ROC.NO.516/SO/2025**

**Date. 18 .08.2025**

**CIRCULAR NO. 11 /2025**

**Sub:** High Court of Andhra Pradesh – Judgment dated 15.04.2025 in Criminal Appeal No. 1927 of 2025 arising out of SLP (CRL) No.4658 of 2025 (***Pinki v. State of Uttar Pradesh and another***) – Certain directions for strict compliance of the directions issued in the Judgment – Issued – Reg.

\* \* \* \* \*

Attention of all Unit Heads is invited to the Judgment dated 15.04.2025 in Criminal Appeal No. 1927 of 2025 arising out of SLP (CRL) No.4658 of 2025(***Pinki v. State of Uttar Pradesh and another***) wherein the Hon'ble Supreme Court directed all the concerned trial Courts to complete the trials in respect of cases relating to Child Trafficking within a period of six months by conducting the trials on day to day basis and further directed the High Court to submit report to the Hon'ble Supreme Court as regards the compliance of the directions contained in the circular. The Hon'ble Supreme Court further observed that non compliance of the directions or any laxity of any nature in that regard on the part of any of the authorities shall be viewed strictly and if need be, they shall be proceeded for contempt.

Therefore, all the Unit Heads are hereby requested to instruct all the Judicial Officers in their respective jurisdiction to complete the trials of the cases relating to Child Trafficking within a period of six months by conducting the trials on day to day basis. They are further requested to submit the information along with the list of cases relating to Child Trafficking along with the stage of case in the proforma prescribed hereunder **by 20.09.2025** to the High Court without fail.

Adherence to the above instructions is mandatory.

*YVSR Bapanna Saveluri*

**REGISTRAR GENERAL**

To:

1. The Registrar (I.T. cum C.P.C.), High Court of Andhra Pradesh, for taking necessary action and with a request to direct the concerned to upload the said circular in the High Court's website.
2. All the Unit Heads in Andhra Pradesh, with a request to cause circulation of the same among all the Judicial Officers working in their respective units.

**PROFORMA**

| S.No. | Name of the Court | Case No. | Date when registered | Stage of the case | Remarks, if any |
|-------|-------------------|----------|----------------------|-------------------|-----------------|
|       |                   |          |                      |                   |                 |
|       |                   |          |                      |                   |                 |
|       |                   |          |                      |                   |                 |